High Court of Sikkim

Record of proceedings

Crl.M.C. No.02 of 2025

LOK NATH SHARMA AND ANOTHER

PETITIONER(S)

VERSUS

DILIP KUMAR PRADHAN AND ANOTHER

RESPONDENT(S)

DATE: 20-05-2025

CORAM: THE HON'BLE MRS. JUSTICE MEENAKSHI MADAN RAI, JUDGE

For Petitioner(s) Mr. Meg Nath Dhungel, Advocate.

For Respondent(s)

R-1 Mr. Rahul Rathi, Advocate.

R-2 Mr. Yadev Sharma, Additional Public Prosecutor with

Mr. Sujan Sunwar, Assistant Public Prosecutor.

<u>ORDER</u>

It is submitted by Learned Counsel for the Petitioners that after perusing the Sections under which the Petitioners have been charged, it appears that Section 447 IPC is compoundable and Section 325 IPC is compoundable with the permission of the Court. Hence, he seeks to withdraw the instant matter to take steps before the appropriate forum.

In the said circumstances, the prayer is allowed.

Crl.M.C. stands disposed of as withdrawn.

Judge 20-05-2025